

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2863

ANSWERED ON:14.03.2013

DENIAL OF EMPLOYMENT UNDER MGNREGS

Meghe Shri Datta Raghobaji;Panda Shri Prabodh;Paswan Shri Kamlesh ;Tarai Shri Bibhu Prasad

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of job card holders in the country under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), States/UTs-wise;
- (b) whether poor job card-holders have not been provided employment on demand in some States/UTs-wise;
- (c) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto, States/UTs-wise;
- (d) whether the Government has received any complaints about the money being withdrawn against job cards by adopting wrong practices depriving the real poor persons for whom the Scheme is intended for; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

- (a): The details of cumulative number of job cards issued as reported by States/UTs till 1st March, 2013 are given in Annexure -I.
- (b)to(d): The Ministry receives a large number of complaints about implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the country. The complaints mainly relate to cases of job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery, delay in payments etc. The State-wise details of such complaints received during the last 3 years and current year are given in Annexure-II. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law.
- (e): Some of the steps taken to eliminate the occurrence of such irregularities in the implementation of MGNREGA are as follows:
 - (i) In consultation with the Comptroller & Auditor General of India, MGNREGA Audit of Schemes Rules, 2011 have been notified. All States have been asked to put in place a robust Social Audit Mechanism as outlined in these Rules.
 - (ii) With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule II of MGNREG Act has been amended to make wage disbursement to MGNREGA workers through accounts in Banks or Post Offices.
 - (iii) Information and Communications Technology (ICT) based Management Information System (MIS) has been made operational to make data available for public scrutiny including job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available/spent, social audit findings, registering grievances etc.
 - (iv) To reduce delay in payment of wages Ministry has initiated "Electronic Fund Management system (eFMS)" in all States. The system will be rolled out in a phased manner across country.
 - (v) Ministry has issued circular on Certification of Accounts and Financial Audit of MGNREGA Accounts at Gram Panchyats Level by Chartered Accountant of 10 % GP of highest spending districts in all states.
 - (vi) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
 - (vii) The State and district level Vigilance and Monitoring Committees are entrusted with the responsibility of monitoring the schemes.